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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 111/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL


**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017**

Name of the Company: Diligent Investments Ltd.

V/s.

Anil Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rahil Jain	Advocate.	Applicant.	
2.				


**ORDER**

Learned Advocate Mr. Rahil Jain present for Applicant/ Financial Creditor. None present for Respondent.

Advocate for Applicant filed memo to withdraw the CP(IB) 111/2017 with liberty to file fresh application.

Permission granted.

Application is disposed of as withdrawn with liberty to file fresh application provided if it is accordingly to law.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 29th day of August, 2017.